

GOVERNMENT OF JAMMU AND KASHMIR
Department Of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 12th April, 2023

S.O-204. In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr Joginder Singh Jasrotia, JKAS, Additional Deputy Commissioner, Udhampur to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Udhampur.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the CrPC, appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Udhampur.

By Order of the Government of Jammu & Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and PA

No.Law/Powr/02/2023-10

Dated: - 12-04-2023

Copy to the:-

- 1) Secretary to Government, Revenue Department.
- 2) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 3) Divisional Commissioner, Jammu.
- 4) District Magistrate, Udhampur. This is with reference to his letter No. Reference:-DMU/JC/18 Dated: 06-04-2022.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website.

Shamim Ahmad Wani
(Senior Law Officer)
Department of Law, Justice and P.A